

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 175 of 2020

In the matter of:

Regional Director

....Appellant

Vs.

Nanak Consultants Pvt. Ltd. & Ors.

...Respondents

Present

For Appellant: Ms. Shankari Mishra, Advocate.

For Respondents: Mr. Rajiv Malik, Mr. Saurabh Kalia & Mr. Vardaan Bajaj, For R-1 to 7.

ORDER
(Virtual Mode)

21.12.2020: For filing of 'Rejoinder' to the short 'Reply' of Respondent No. 1 to 7 at request of the Appellant Counsel Ms. Shankari Mishra, the matter is adjourned to **19th January, 2021**.

In the meanwhile, it is open to the Learned Counsel appearing for Appellant as well as Respondents to file their 'Notes of Written Submissions' containing not more than three pages on or before 10th January, 2021, before the Office of the Registry. The Office of the Registry is permitted to receive the same. Furthermore, their 'Notes of Written Submissions' on respective sides shall be exchanged between the Learned Counsels appearing for the Parties well in advance before the next date of hearing.

The Learned Counsel for Respondent No. 1 to 7 is permitted to file the copy of the 'Reply' before the Tribunal in the form of 'Paper Book' before the Office of the Registry in the present Appeal well in advance before the next date

of hearing and the Office of the Registry is permitted to receive the same. Also, that the Learned Counsel for Respondent No. 1 to 7 shall serve the copy of the said 'Reply' filed before the NCLAT (Tribunal) to the Learned Counsel for the Appellant before the next date of hearing.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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